

नियमों के अनुसार पुनरीक्षा की जाती है, जिन्हें, अब अन्तिम रूप दे दिया गया है। इन पदों को भर्ती नियमों के अनुसार भरने का कार्य चल रहा है ग्रेड 1 के किसी पद का दर्जा नहीं घटाया गया है। मुख्य लिपिक-एवं-लेखाकार (न कि मुख्य लिपिक) का पद 1-11-74 को रोज-गार कार्यालय द्वारा भेजे गये उम्मीदवारों में से उस समय तक के लिए बिल्कुल अस्थायी तदर्थ आधार पर भरा गया था जब तक कि पद पर भर्ती नियमों के अनुसार, नियमित नियुक्ति नहीं की जाती है। भर्ती नियमों को अन्तिम रूप दे दिया गया है और वर्तमान पदधारी भर्ती नियमों में निर्धारित अर्हताओं को पूरा नहीं करता है। चूंकि वर्तमान पदधारी बिहार सरकार का स्थायी कर्मचारी है, अतः उसकी सेवायें बिहार सरकार को वापिस सौंपी जा रही हैं।

(घ) पूर्णतः तदर्थ आधार पर नियुक्त किये गये ग्रेड II तथा ग्रेड IV के कर्मचारियों की सेवायें भी वापिस सौंपनी होंगी अगर उनकी योग्यता तथा पात्रता भर्ती नियमों के अनुसार नहीं होंगी।

Import of Aluminium

4976. SHRI LAXMAN RAO MAN-
KAR : Will the Minister of COMMERCE
AND CIVIL SUPPLIES AND
COOPERATION be pleased to state :

(a) whether the need to import aluminium has been felt in the country ;

(b) if so, the quantum of aluminium imported this year and at what rate ;

(c) whether the aluminium production in the country has declined; and

(d) if so, the reasons thereof ?

THE MINISTER OF STATE IN THE
MINISTRY OF COMMERCE AND
CIVIL SUPPLIES AND COOPERA-
TION (SHRI ARIF BAG) : (a) to (d).
The present installed capacity
in the country, if fully utilised, is sufficient
to meet the country's requirements of
aluminium. However, owing to either
delay in supply of power or imposition
of power cuts on the various aluminium

smelters in Karnataka, Madhya Pradesh
and Uttar Pradesh, the production has been
declining since the beginning of 1977.
Import of 5,000 tonnes of aluminium ingots
(2,000 tonnes of 99.7% purity at the rate
of US \$1105.76 per tonne and the balance
3,000 tonnes of 99.5% purity H US \$
1093.73 per tonne, both CIF Calcutta/
Bombay Ports, exclusive of import duty)
has already been made and import of
another 5,000 tonnes is under way
to meet the short-fall in production.
Further imports would be made, if found
necessary.

Long term Sugar export policy

4977. SHRI G. S. REDDI : Will the
Minister of COMMERCE AND CIVIL
SUPPLIES AND COOPERATION be
pleased to state :

(a) whether India has suffered a big loss
due to inability of STC to utilise the net
increase in demand and price of sugar in
EEC Countries;

(b) if so, whether Government will fix
responsibility for this lapse on concerned
STC offices; and

(c) whether a long term sugar export
policy has been formulated ?

THE MINISTER OF STATE IN THE
THE MINISTRY OF COMMERCE
AND CIVIL SUPPLIES AND COOPERA-
TION (SHRI ARIF BEG). (a) No,
Sir.

(b) Does not arise.

(c) No, Sir. The quantum of sugar to
be exported is decided from time to time
keeping in view the requirement of the
domestic market, surplus available and the
prevailing prices in the world market.

Additional Administration expenditure due to Trifurcation of Head- quarters set-up of Department of Revenue.

4978. SHRI MOHANLAL PIPIL.:
Will the Minister of FINANCE be pleased
to refer to the reply given to Unstarred
Question No. 5485 on the 29th July,
1977 regarding Division of work handled
by the Revenue Wing and state :

(a) whether the estimate of the amount
of additional administration expenditure
likely to be incurred as a result of trifur-
cation of the Headquarters set-up of the
Department of Revenue has since been
made ;

(b) if so, the total expenditure likely to be incurred and the number of additional posts of different grade that are proposed to be created as a result of the trifurcation;

(c) what is the total staff strength (Gazetted Officers and Non-Gazetted employees) of the three decentralised administrative units; and

(d) in what way the reorganised set-up will be more beneficial to the Government as compared to the old set-up ?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL) : (a) No, Sir.

(b) Does not arise.

(c) The total strength of the three decentralised administrative units is as follows :

	Central Division	Indirect Taxes Division	Direct Taxes Division
Gazetted:	255 62	120	73
Non-Gazetted:	902 261	420	221

(d) The scheme of trifurcation has not been implemented in full. In the light of the experience of working of the scheme so far and in the context of representations received from the Staff, the organisational and administrative arrangements in the Department of Revenue, Ministry of Finance are being examined.

Recommendations of the Pillai Committee

4979. SHRI S. D. SOMASUNDA - RAM : Will the Minister of FINANCE be pleased to state :

(a) the recommendations of the Pillai Committee on the need for uniformity in emoluments and other benefits of the bank officers of public sector banks ; and

(b) the reasons for non-implementation of the recommendations so far ?

THE MINISTER OF FINANCE AND REVENUE AND BANKING : (SHRI H. M. PATEL) : (a) and (b) The Pillai Committee, after examining the principles that should govern the

structure of pay scales of officers of nationalised banks, has recommended a standardised pay-scale structure having seven scales of pay, based broadly on identifiable levels of responsibility in the officers cadre. It has also suggested certain guidelines for the evaluation of various positions of officers in a bank on the basis of types of responsibilities and functions exercised and categorising them within one of the recommended grades. The Committee has also recommended the standardisation in respect of Dearness Allowance and all other allowances like Travelling Allowance, House Rent Allowance, City Compensatory Allowances, etc. The Committee also suggested inter-bank transferability of officers at the top level.

The recommendations of the Pillai Committee as modified by the group of bankers have already been accepted by the Government and communicated to the banks concerned for their adoption. Nationalised banks are taking steps for implementing these recommendations.

Removal of drawbacks in Mica Industry

4980. SHRI S.R. DAMANI : Will the Minister of COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION be pleased to state :

(a) whether it is a fact that there is sharp decline in the mica industry in recent years and, if so, the details thereof ;

(b) whether Government have examined the affairs of this industry and what actions have been taken to remove the drawbacks; and

(c) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG) : (a) to (c). Presumably the hon'ble Member refers to decline in the mica exports.

Export of processed mica was canalised in 1972-73. Exports of processed mica, both in quantity and value, have been some time higher and some time lower than the exports in 1971-72, a year before canalisation. It would, therefore, not be correct to say that there has been a fall in exports of processed mica in recent years. This stagnation in the export of processed mica has been for various reasons, largely competition from synthetic substitutes.